

ITEM NO.3

COURT NO.15

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.23304/2024

[Arising out of impugned final judgment and order dated 22-08-2024 in CM(M) No. 658/2023 passed by the High Court of Delhi at New Delhi]

BARODA CRICKET ASSOCIATION

Petitioner(s)

VERSUS

SRINIVASAN GANESH

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 22-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Kabir Hathi, Adv.
Mr. Anmol Kheta, Adv.
Mr. Rahul Gupta, AOR

For Respondent(s) Mr. Anand Sukumar, AOR
Mr. Bhupesh Kumar Pathak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice returnable on 07-01-2025.
2. Mr. Srinivasan Ganesh appearing in person waives service of notice. No notice now be issued by the Registry to the respondent.
3. There is money decree against the petitioner herein to the tune of Rs.64,35,000/- lakhs (Rs.Sixty Four lakhs thirty five

thousand only) plus interest.

4. The decree passed by the High Court shall remain stayed from its operation subject to the petitioner herein depositing a further sum of Rs.45,00,000/- lakhs(Rs.Forty Five lakhs only) with the Registry of this Court within three weeks from today.

5. The amount so deposited shall be invested in an interest bearing Fixed Deposit, in a nationalised bank initially for a period of six months with auto-renewal basis.

(CHANDRESH)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)